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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A No. 815 of 2010  
Cuttack, this the 24<sup>th</sup> December, 2010

Harihar Naik .... Applicant  
-v-  
UOI and others .... Respondents

C O R A M  
THE HON'BLE MR. C.R. MOHAPATRA, MEMBER (A)

.....  
Non-payment of the 3<sup>rd</sup> financial up-gradation under  
MACP despite representation under Annexure-A/1 dated  
17.06.2010 is the grievance of the Applicant in this Original  
Application filed under section 19 of the A.T. Act, 1985 seeking  
direction to the Respondents to sanction and disburse him the  
benefit of 3<sup>rd</sup> financial up-gradation under MACP which ~~has~~ L  
accrued to him w.e.f. 01.09.2008.

Heard Mr.T.K.Mishra, Learned Counsel appearing  
for the Applicant and Mr. U.B.Mohapatra, Learned SSC  
appearing on notice for the Respondents and perused the  
materials placed on record.

Since the representation of the Applicant under  
Annexure-A/1 is pending, without expressing any opinion on  
the merit of the matter, this OA is disposed of at this admission

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stage with direction to the Respondent No.2 to consider and dispose of the representation of the applicant under Annexure-A/1 and communicate the decision to the applicant in a reasoned order within a period of sixty days from the date of receipt of copy of this order.

Send copy of this order along with copy of the OA to the Respondent No.2 at the cost of the Applicant for which Learned Counsel for the Applicant undertakes to furnish the postal requisite in next three days; after which free copy of this order be given to Learned Counsel for both sides.

  
(C.R. Mohapatra)  
Member (Admn.)